

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**ADMITTED QUESTION  
LOK SABHA**

**UNSTARRED QUESTION NO.1648**

**TO BE ANSWERED ON MONDAY, MARCH 2, 2020/PHALGUNA 12, 1941 (SAKA)**

**“Tax Evasion”**

**1648. ADV. DEAN KURIAKOSE:**

Will the Minister of FINANCE be pleased to state:-

- (a)** whether the Government is aware that the tax evasion has increased after the implementation of Goods and Services Tax(GST) and if so, the details thereof;
- (b)** the details of measures taken by the Government to prevent/reduce GST evasion cases;
- (c)** the details of evasion detected and the amount involved since 1st July 2017, State-wise;
- (d)** the details of FIR registered and arrest initiated in this regard, State wise;
- (e)** whether the Government is aware of the involvement of tax officials in the evasion; and
- (f)** if so, the details of such officers and action taken against them, State-wise?

**ANSWER**

**MINISTER OF STATE IN MINISTRY OF FINANCE**

**(SHRI ANURAG SINGH THAKUR)**

**(a)** No, Sir. There is no evidence to suggest that tax evasion has increased after the implementation of Goods and Services Tax (GST). However, Government is vigilant on the issue of tax evasion.

**(b)** Efforts are being undertaken to curb evasion in GST with the help of inputs from Directorate General of Analytics and Risk Management (DGARM). Further, the Directorate General of GST Intelligence (DGGI) and Central GST field formations are

initiating various other measures in this regard including checking evasion through the E-way bill mechanism and taking action on specific intelligence.

**(c) & (d)** The details of GST evasion cases booked by Central GST Authorities State wise are as follows:

(Amt. in Rs. Cr)

S.No.	State(s)/UT(s)	2017-18 to 2019-20 (July, 2017 to Jan, 2020)				
		Total No. of GST Evasion detected	Quantum of GST evasion	Recovery	No of Arrest	No of Prosecution filed
1	Andaman & Nicobar Islands	0	0	0	0	0
2	Andhra Pradesh	226	1654.76	888.67	4	1
3	Arunachal Pradesh	39	29.20	9.06	0	0
4	Assam	53	343.24	289.44	0	0
5	Bihar	805	1335.06	1058.04	0	0
6	Chandigarh	37	25.91	18.67	0	0
7	Chhattisgarh	307	2002.93	1023.02	2	1
8	Daman & Diu and Dadra-Nagar Haveli	69	202.05	91.54	3	0
9	Delhi	2991	9364.62	4424.78	46	14
10	Goa	61	7556.63	87.46	0	0
11	Gujarat	1246	3329.48	1600.04	51	0
12	Haryana	1261	2296.54	766.69	9	3
13	Himachal Pradesh	77	201.15	154.22	0	0
14	Jammu & Kashmir	96	241.62	134.74	0	0
15	Jharkhand	348	955.05	395.41	1	0
16	Karnataka	730	5119.05	2735.60	14	0
17	Kerala	182	951.77	665.99	3	0
18	Ladakh	0	0.00	0.00	0	0
19	Lakshadweep	0	0.00	0.00	0	0
20	Madhya Pradesh	297	2329.05	1728.06	12	0
21	Maharashtra	2043	17003.47	11260.19	51	0
22	Manipur	1	0.03	0.03	0	0
23	Meghalaya	38	46.89	42.68	0	0
24	Mizoram	6	50.02	48.42	0	0
25	Nagaland	6	21.32	20.98	0	0
26	Odisha	402	1580.45	632.24	10	3
27	Pudhucherry	72	62.71	36.31	0	0
28	Punjab	266	456.29	362.70	6	0
29	Rajasthan	993	2051.62	972.84	31	6

30	Sikkim	18	179.73	3.48	0	0
31	Tamil Nadu	1004	3223.54	1513.83	29	1
32	Telangana	463	1874.13	805.17	35	0
33	Tripura	37	26.91	1.42	0	0
34	Uttar Pradesh	840	2899.82	1566.81	15	1
35	Uttarakhand	50	167.97	160.17	0	0
36	West Bengal	1329	2623.96	1092.51	14	1
	<b>Total</b>	<b>16393</b>	<b>70206.96</b>	<b>34591.21</b>	<b>336</b>	<b>31</b>

**(e) & (f)** No, Sir. Till date no Central Tax officer(s) so far has been found to be involved in the evasion. However, Government is vigilant in this respect.

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